

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 14/MP/2013

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Articles 13 and 17 of the Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the Procurers for compensation due to Change in Law during the Construction Period.
- Date of hearing : 9.9.2014
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
- Petitioner : Sasan Power Limited
- Respondents : M.P. Power Management Company Limited and others.
- Parties present : Shri J.J.Bhatt, Senior Advocate, SPL
Shri Vishrov Mukherjee, Advocate SPL
Shri Janmali, Advocate, SPL
Shri Suresh Nagarajan, SPL
Shri Mayank Gupta, SPL
Shri Dipender Chauhan, Advocate, BYPL
Ms. Swagatika Sahoo, Advocate, Haryana and Rajasthan Discom
Ms. Anushree Bardhan, Advocate, Haryana and Rajasthan Discom
Shri G.Umpathy, Advocate, MPPMC
Ms. R. Mekhala, Advocate, MPPMC
Shri Rahul Dhawan, BRPL and BYPL

Record of Proceedings

Learned senior counsel for the petitioner submitted a note of argument in the form of power point presentation.

2. Learned proxy counsel for the Distribution Companies of Haryana submitted that written submission has already been filed. She further submitted that arguing counsel in the matter is not available due to personal difficulty and requested to adjourn the matter as certain clarifications are required in the matter.

3. The Commission directed to list the matter for hearing on 16.9.2014.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)